

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6125/2021

(Arising out of impugned final judgment and order dated 25-02-2021 in CMA No. 7/2020 passed by the High Court of Karnataka at Bengaluru)

BANGALORE METRO RAIL CORPORATION LIMITED

Petitioner(s)

VERSUS

JMC ATEPL JOINT VENTURE

Respondent(s)

(FOR ADMISSION and I.R. and IA No.53556/2021-EXEMPTION FROM FILING O.T. and IA No.53558/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.53559/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 26-07-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Pai Amit, AOR
 Mr. Nikit Bala, Adv.
 Ms. Ranu Purohit, Adv.

For Respondent(s) Mr. Mahesh Agarwal, Adv.
 Dr. Sunil Mittal, Adv.
 Ms. Anu Tewari, Adv.
 Mr. Rohan Talwar, Adv.
 Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter on 8th September, 2021.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER